

Central Administrative Tribunal
Principal Bench

(17)

RA 132/2000
in
OA 1572/99
with
MA 1098/2000
&
MA 1099/2000

New Delhi this the 22 th day of May, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Chattar Pal Singh ... Applicant.

Versus

Union of India & Ors. ... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

I have carefully considered the Review Application filed by the respondents (Union of India & Ors.) seeking review of the oral order passed on 22.2.2000 in O.A. 1572/99 and MA 1098/2000 praying for condonation of delay in filing the Review Application. MA 1099/2000 has been filed for stay of the operation of the impugned order dated 22.2.2000.

2. As none of the grounds provided under Order 47 Rule 1 CPC under which alone the Review Application can be allowed has been made out in the Review Application, the same is liable to be dismissed. It is settled law that the same arguments which have been taken by the respondents cannot be re-argued in a Review Application and the same cannot be used as if it is an appeal against the order dated 22.2.2000. That order has been passed in the presence of the learned counsel for the respondents and is a detailed and reasoned

✓

(PB)

order. In the circumstances, Review Application is liable to be rejected.

3. I do not also find sufficient grounds to allow Miscellaneous Application for condonation of delay and, therefore, MA 1098/2000 is also liable to be rejected. In the circumstances, MA 1099/2000 to stay the operation of the order dated 22.2.2000 is also not maintainable.

4. For the reasons given above, RA 132/2000, MA 1098/2000 and MA 1099/2000 are rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

'SRD'